

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
GIGEO CONSTRUCTION COMPANY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Gigeo Construction Company Private Limited (Under CIRP)
2.	Date of incorporation of corporate debtor	20/06/1990
3.	Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Mumbai)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101MH1990PTC056929
5.	Address of the registered office and principal office (if any) of corporate debtor	5/1, Amar Palace, West Central Road Opp. Yashwant Stadium, Dhantoli, Nagpur, Maharashtra, India, 440012
6.	Insolvency commencement date in respect of corporate debtor	4 th June, 2024 (Tuesday)
7.	Estimated date of closure of insolvency resolution process	1 st December, 2024 (Sunday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Raghunath Mahajan IBBI Registration No. IBBI/IPA-002/IP-N00048/2017-18/10132.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-203 Devgiri, Ganeshmala, Sinhagad Road, Pune- 411030, Maharashtra. Email: riteshmahajancs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Devgiri, Ganeshmala, Sinhagad Road, Pune- 411030, Maharashtra. Email: gigeocirp@gmail.com
11.	Last date for submission of claims	Friday, 21st June, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home buyers and Shop Owners
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Charudutt Pandhrinath Marathe (IBBI/IPA-001/IP-P00350/2017-2018/10651) 2. Mr. Shashant Sudhakar Yeola (IBBI/IPA-001/IP-P00310/2017 - 2018/10574) 3. Mr. Rushikesh Subhash Kanhed (IBBI/IPA-001/IP-P-01957/2020-2021/13445)

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14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) The same shall be made available based on the written request over email (as website of the Corporate Debtor is not available)
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Gigeo Construction Company Private Limited** on **Tuesday, 4th June, 2024**.

The creditors of **Gigeo Construction Company Private Limited**, are hereby called upon to submit their claims with proof on or before **Thursday, 21st June, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class Home Buyers and Shop Owners in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Ritesh R. Mahajan

Interim Resolution Professional

IBBI/IPA-002/IP-N00048/2017-18/10132

For Gigeo Construction Company Private Limited (Under CIRP)

Date: 06.06.2024

Place: Pune

Form No. INC-26 Before The Regional Director Western Region, Mumbai, Ministry of Corporate Affairs In the matter of the Companies Act, 2013, section 13(4) of Companies Act, 2013 and rule 30(5) (a) of the Companies (Incorporation) Rules, 2014.

Notice is hereby given to the General Public that the company proposes to make application to the Regional Director, Western Region, Mumbai, under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on March 27, 2024 to enable the company to change its Registered office from "State of Maharashtra to the State of Goa".

Any person, whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 Portal (www.mca.gov.in) by filing Investor Complaint Form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Everest, 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra, India within Fourteen (14) days from the date of publication of this notice with a copy of the applicant company at its registered office situated at B-1104, Kanti Appis, 10-A, Mount Mary Road, 11th Flr, Bandra (West), Mumbai-400050, Maharashtra, India.

For and on behalf of ROSHAN INDUSTRIES PRIVATE LIMITED S/d Roshan Sunder Shetty Director DIN: 07914714

PUBLIC NOTICE (Under Section 102 of the Insolvency and Bankruptcy Code, 2016) PUBLISHED ON BEHALF OF HON'BLE NCLT, MUMBAI BENCH FOR THE ATTENTION OF THE CREDITORS OF MR. HARSHVARDHAN P CHEDDA GUARANTOR / DEBTOR

Table with 2 columns: Sl. No., Relevant Particulars. Contains details of the guarantor and debtor, including names, addresses, and registration numbers.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench-I has ordered the commencement of an Insolvency Resolution Process of Mr. Harshvardhan P Chedda Personal Guarantor on 04.06.2024.

The Creditors of Mr. Harshvardhan P Chedda are hereby called upon to submit their claims with proof on or before 27.06.2024 in the prescribed form "Form B" under Regulation 7(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 to the Resolution Professional at the address mentioned against entry No. 7.

Date: 06.06.2024 Place: Mumbai Resolution Professional of Mr. Harshvardhan P Chedda IBBI Reg. No.: IBBI/IPA-001/IP-000212/2017-18/10412 AFA Certificate No.: AA1/10412/02/111224/106539 Valid upto: 11.12.2024

Demand Notice under sec 13(2) By Regd. Post/A. D./Speed Post/Courier/ E-mail/Dasti To 1. Mr. Azhar Haiderali Shaikh, Mrs. Rubina Azhar Shaikh

A. 7/11, Vishakh Apt. Oshiwara, New Link Road, Jogeshwari (W), Mumbai - 400102. B. Flat 401, N G Rock CHS LTD. Geeta Nagar, Phase 1, Haidary Chowk Mira Road East - 401107. C. Flat 401, N G Rock CHS LTD. Geeta Nagar, Phase 1, Haidary Chowk Mira Road East - 401107. D. Shop No. 8, A/6 Sector No. 4, Shanti Nagar, Mira Road, East Thane - 401107.

Dear Sir / Madam Sub : Notice U/s. 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Act 2002.

1. That at your request, the following credit facilities have been sanctioned by Bank of Maharashtra to N. of you. You No. 1 stood as Borrowers for repayment of the dues under or in respect of the credit facilities granted to you No.1.

2. That the details of the credit facilities, the securities charged in favour of the Bank and the present outstanding dues are as under- (Rs. In Actual)

Table with 4 columns: Sr. No., Nature & Amt. Of Credit facility, Securityties, Present outstanding (as on 29/05/2024). Lists various loans and their details.

3. That in consideration of the said credit facilities available, you have executed the necessary documents in favour of the bank including the following documents and also created charges and securities in favour of the Bank as above mentioned.

Table with 3 columns: Sr. No., Documents Executed, Date of Document Executed. Lists executed documents like request letters, agreements, and declarations.

The details of the creation of charges are as under 1) Name of the executors : Mr. Azhar Haider Shaikh and Mrs. Rubina Azhar Shaikh

2) The nature of charge : Mortgage

3) Description of the property mortgaged & CHS/ID : Flat No. 402, 4th Floor, N G Rocks CHS, Geeta Nagar Phase 1, Near Hydrji Chowk Mira Road East - 401107 & Cersai ID: 20070668138.

4. That you have failed to adhere to the terms and conditions of sanction and made defaults and accordingly your account has been classified by the Bank as NPA on 29/05/2024 in accordance with the prescribed norms issued by Reserve Bank of India. In spite of our repeated demands, you have not paid the outstanding amount in your account.

5. You have still not repaid the dues of the Bank and hence in exercise of powers conferred on the Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SRAFAESI) and without prejudice to the rights of the Bank, the Bank hereby calls upon you to repay in full the amount of Rs. 44,28,562.00 plus interest thereon @ 9.45% w. e. f. 29/05/2024 within 60 days from the date of receipt of this notice; failing which, in addition to and without prejudice to the other rights available to the bank, the bank shall be entitled to exercise any / or all of the powers under Sub-Section (4) of Section 13 of the aforesaid Act in respect of these securities / properties enforceable under the Act, in which case you shall also be liable to further pay all costs, charges and expenses or other incidental charges, which please note.

The powers available under the Act inter alia include- a) To take possession of the secured assets wherein the security interest has been created as above mentioned together with the right to transfer by way of lease, assignment or sale, for realizing the secured asset.

b) To take over the management of the business of the borrower including right to transfer by way of lease assignment or sale and realizing the security.

c) To appoint any person as Manager to manage the secured assets, the possession of which will be taken over by us and the Manager shall manage the secured assets and any transfer of secured assets shall vest in the transferee all rights in or in relation to, the secured assets, as if the transfer had been made by you.

d) To write to or issue notice in writing to any person, who has acquired any of the secured assets against which security interest has been created from whom any money is due or may become due to you to pay us the money.

6. Please take a note that as per Section 13 (13) of the Act, after receipt of this notice, you are restrained from disposing off or dealing with the securities without our prior written consent.

7. Although the securities described at Sr. No. above, being Agricultural lands, are not enforceable under the SRAFAESI Act, the Bank has not given up this security and reserves its rights to enforce the said securities/ies before appropriate forum or otherwise as deemed fit. (In case agriculture land is one of the securities).

8. The borrower's attention is invited to the provisions of sub-section 8 of Sec 13 of the Act, in respect of time available, to redeem the secured assets.

FOR BANK OF MAHARASHTRA Sd/- Asst. Gen. Manager & Branch head

E-TENDER NOTICE MAHATRANSKO MSETCL SRM invites online RFx (Ex. e-Tender) from the Registered Contractors for MAHATRANSKO e-Tendering (SRM) website for below mentioned work. E-tender No./RFx No. 7000031348 - Name of work: "Procurement of Insulation Resistance Testing Kits / Tester for Protection batches under PAC Circle Vashi" Estimated Cost: Rs. 2159257.68 with Tender Fees: Rs. 500/-+ GST.

Date for Sale and Submission of the e-Tender Documents: From 06.06.2024 @ 11.00 Hrs to 13.06.2024 @ 11.00 Hrs. For detailed information visit our website: https://srmetender.mahatransco.in For detailed information visit our website: https://srmetender.mahatransco.in

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Table with 2 columns: Sl. No., Relevant Particulars. Contains details of the corporate debtor, including name, address, and registration information.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Gigeo Construction Company Private Limited on Tuesday, 4th June, 2024.

1. The creditors of Gigeo Construction Company Private Limited, are hereby called upon to submit their claims with proof on or before Tuesday, 18th June, 2024 to the interim resolution professional at the address mentioned against entry No. 30.

2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

3. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class Home Buyers and others in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Ritesh R. Mahajan Interim Resolution Professional IBBI/IPA-002/IP-00048/2017-18/10132 For Gigeo Construction Company Private Limited (Under CIRP) Date: 06.06.2024 Place: Pune

District Deputy Registrar, Co-operative Societies, Mumbai (1) City Malhotra House, 6th Floor, Opp. G.P.O., Fort, Mumbai - 400 001 FOR DEEMED CONVEYANCE OF Application No. 11/2024

To, Chairman/Secretary, Navyug Sagar CHS Ltd., Office at 1, Navyug Sagar, 183, Walkeshwar Road, Mumbai-400 006. Applicant

Versus 1. Navyug Construction Company Silk House, Girgaon Road, Mumbai-400 002

2. Unknown Heirs and Legal Representatives of Late Ramkumar Atchardand Batra Sunita, Ridge Road, Malabar Hill, Mumbai-400 006

3. Smt. Jamma Ramkumar Batra Sunita, Ridge Road, Malabar Hill, Mumbai-400 006

4. Shri Rajiv Ramkumar Batra Sunita, Ridge Road, Malabar Hill, Mumbai-400 006

5. Shri Rajesh Kumar Batra Sunita, Ridge Road, Malabar Hill, Mumbai-400 006

6. Unknown heirs and Legal Representatives of Late Jayagavri Manubhai Rangildas (Since deceased) Goodwill Assurance Building, 3rd Floor, No. 14, Manmala Tank Road, Mahim, Mumbai-400 016

7. Arvindbhai Manubhai Rangildas Last known address - Goodwill Assign Building, 3rd Floor, 14 Manmala Tank Road, Mahim, Mumbai-400 016

8. Unknown heirs and Legal Representatives of Late Jayantilal Natwarlal Kakad Estate, D-8, Worli Sea Face, Mumbai-400 078

9. Ashok Jayantilal Natwarlal Last known address Kakad Estate, D-8, Worli Sea Face, Mumbai-400 078

10. Sobhana Gala Daughter of Jayantilal Natwarlal 29 floor, A-1, Prithvi Apartment, 21, Altamount Road, Mumbai-400 026

11. Unknown heirs and Legal Representatives of Sadajivlal Chandulal Raj Niketan, 257, Ridge Road, Malabar Hill, Mumbai-400 006

12. Unknown heirs and Legal Representatives of Mulchand Tarachand Silk House, Girgaon Road, Mumbai-400 002

13. Unknown heirs and Legal Representatives of Karsandas Bhajji Silk House, Girgaon Road, Mumbai-400 002

14. Unknown heirs and Legal Representatives of Late Hira Khubchand Advani (Original Lessee) (Claiming to be Lessee) No.40, CCI Chambers, Dinsha Vachha Road, Mumbai-400 020

15. Unknown heirs and Legal Representatives of Late Gordhan Rochiram Panjabi (Claiming to be Lessee under :eas Deed Dated 17.4.1973) 23B, Lansend Building, Dongarshi Road, Mumbai-400 006

16. Leela Panjabi Wife of Late Shri Gordhan Rochiram Panjabi 23 B, Lansend Building, Dongarshi Road, Mumbai-400 006

17. Ramesh Panjabi Son of Late Shri Gordhan Rochiram Panjabi 23 B, Lansend Building, Dongarshi Road, Mumbai-400 006

18. Sheila Daughter of Late Shri Gordhan Rochiram Panjabi 23 B, Lansend Building, Dongarshi Road, Mumbai-400 006

19. Atul Vinodrai Mehta Girinar Apartment, 6th Floor, Dongarshi Road, Mumbai-400 006

20. Shaliesh Vinodrai Mehta (Son of Late Pannabhai Vinodhbhai Mehta), Girinar Apartment, 6th Floor, Dongarshi Road, Mumbai-400 006

Opponents To, Navyug Sagar CHS Ltd., Office at 1, Navyug Sagar, 183, Walkeshwar Road, Mumbai - 400 006

has applied to this office on Dated 22/02/2024 for declaration of Unilateral Deemed Conveyance (The Maharashtra Ownership Flats Regulations of the Promotion of Construction, Sale, Management and Transfer Act, 1963) of the properties mentioned below.

Hearing of the said application was kept on 18/03/2024, 30/04/2024 & 30/05/2024. For said hearing Opponent No. 1 to 4, 6 to 9, 11 to 17 were not present. On Principles of natural Justice hearing of above mentioned case is fixed on dt. 25/06/2024 at 03.00 pm. To hear opponent parties as a last chance. Failure to remain present by non applicant will result in ex-parte hearing of the application.

DESCRIPTION OF THE PROPERTY Place of land situated at Cadastral Survey No. 155, Laughton Survey No. 2 & 3/7282, Malabar Kambala Hill Division, Walkeshwar Road, Mumbai-400 006 adjoining about 928.10 Sq. Meters or thereabouts together with the building standing/ constructed requested of conveyance by the Applicant Society.

Those who have interest in said property may submit their say in writing with evidence within 15 days from the date of publication of this notice or upto next date of hearing and may remain present for hearing at the office mentioned above. Failure to submit any say shall be presumed that nobody has any objection and further action will be taken.

Sd/- (Nitin Kale) Competent Authority and District Deputy Registrar, Co-operative Societies, Mumbai (1) City

Place: Mumbai No.DDR1/MUM/Notice/574/2024 Date: 05/06/2024

FORM NO. 14 [See Regulation 33(2)] OFFICE OF THE RECOVERY OFFICER - I/II DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) 1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai-400703 DEMAND NOTICE Exh-1 Notice Under Sections 25 To 28 Of The Recovery Of Debts & Bankruptcy Act, 1993 And Rule 2 Of Second Schedule To The Income Tax Act, 1961. RP NO. 29 OF 2023 BANK OF MAHARASHTRA VS MR. VIJAY KISAN SHEJAWAL & ANR SUMMONS

To, Cd- 1. Mr. Vijay Kisan Shejwal, Residing At:- Room No. 14, B-Wing, Railway Workers Housing Society, Haji Malang Road, Nandivli, Kalyan (east), Thane-421301. Also At:- Techno Ultra Care Appliances ,Pvt. Ltd. 310, 4th Floor Adrah Commercial Centre, Ambadi Road, Near Gururava Vasai (west), Thane, Maharashtra- 421301.

Cd-2. Mr Sandesh Subhash Salunke,Residing At:- Room No. 14, Shree Ambika Prasanna Chs Rambaug Lane No.4, New Chikan Ghar Opp Swanand Colony, Kalyan (west) Thane, Maharashtra- 421301.

1. This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3) in OA/682/2017 an amount of Rs 16,98,640.00 (Rupees Sixteen Lakhs Ninety Eight Thousand Six Hundred Forty Only) along with pendente lite and future interest @ 10.50 p.a. w.e.f. 08/03/2017 simple interest till realization and costs of Rs 44,000.00 (Rupees Forty Four Thousand Only) has become due against you (Jointly and severally).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 18/06/2024 for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay: (a) Such interests as is payable for the period commencing immediately after this notice of the certificate/execution proceedings. (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date 12.04.2024

Sd/- (RATNESH KUMAR) Recovery Officer-II DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

Seal

HIKAL HIKAL LIMITED Regd. Office: 7177178, 7th Floor, Maker Chamber V, Nariman Point, Mumbai - 400 021. CIN:L24200MH1988PTC048028 Tel: +91 22-6277 0477 Email: secretarial@hikal.com; Website: www.hikal.com

NOTICE OF MANDATORY TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND Notice is hereby given to the shareholders pursuant to the provisions of Section 124 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") as amended from time to time, which amongst other matters contains provisions for transfer of all the shares in respect of which dividend has not been claimed by the shareholders for seven or more consecutive years to the Investor Education and Protection Fund (IEPF) set up by the Central Government.

Accordingly, the Company has sent individual communications dated June 05, 2024 to those shareholders whose shares are liable to be transferred to IEPF under the said Rules, at their latest available addresses. The complete details of such shareholders and shares which are due for transfer to IEPF, including their Folio No.s/ Demat Account details are available on the Company's website at www.hikal.com. Shareholders are requested to refer the website of the Company to verify the details of their shares liable to be transferred to IEPF.

Further, Shareholders are requested to note that in case the Company or the Company's Registrar and Transfer Agent does not receive any communication from the concerned shareholders in the matter of the shares in question by September 15, 2024, such equity share(s) in respect of which the dividend(s) remain unclaimed, shall be transferred to IEPF without any further notice to the shareholders and no claim shall lie against the Company in respect of the equity share(s) so transferred.

Shareholders may note that both the unclaimed dividend and the shares transferred to IEPF, including all benefits accruing on such shares, if any, can be claimed from the IEPF Authority after following the procedure prescribed under the Rules.

If shares are held in physical form, the Company will issue new share certificate(s) and transfer the shares to IEPF. Upon issuance of new share certificate(s) the original share certificate(s) will automatically stand cancelled. If shares are held in demat form, the Company will give appropriate instructions in the form of corporate action to the Depositories to enable them to transfer the said shares to the demat account of the IEPF authority.

In case of any queries, the shareholders may contact the Company's Registrar and Transfer Agents, viz. Linkintime India Pvt. Ltd., C-101, Embassy 247 , L. B. S. Marg, Gandhi Nagar, Vikhroli (West), Mumbai - 400 083. Tel No: +91 810 811 6767; Fax: +91 (22) 4918 6060; E-mail:ld.mt.helpdesk@linkintime.co.in.

For Hikal Ltd. Sd/- Rajasekhar Reddy Company Secretary & Nodal Officer

Place: Mumbai Date: June 6, 2024

पारिजात को-ऑप. क्रेडिट सोसायटी लि., नवी मुंबई जाहीर लिलाव नोटीस जाहीर लिलाव विक्री घुसना जाहीर लिलाव विक्री घुसना सर्व साधारण आम जनतेस आणि विशेषतः कर्जदार आणि जामिनदारांना याद्वारे सूचना देण्यात येते की, म. वसुली अधिकारी, महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १९६ व नियम १९६१ चे नियम १०७ अन्वये अधिकार प्राप्त यांच्या द्वारे पारिजात को-ऑप. क्रेडिट सोसायटी लि., नवी मुंबई या संस्थेचे निमामलिका मर्याद वक्राकीर्ण वक्राकीर्ण वसुलीसाठी महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १०२ अन्वये प्राप्त झालेल्या वसुली दायज्यावर म. वसुली अधिकारी यांनी कलम १९६ अन्वये प्राप्त झालेल्या अधिकारान्वये नवेच नियम १९६१ चे नियम १०७ अन्वये केल्ल्या कारवाईनुसार खालील जॉम/खातर मालकता जपून केलेली असून, याची विक्री "जाहीर लिलावाने जमी आहे तशी" या तय्यार अटी व शर्तीनुसार निवीदा पध्दतीने विक्रीकरिता मोहयंद निवीदा मागविण्यात येत आहे. तरी ज्यांना मर मालकता जाहीर लिलावाने खर्ची करायची असले त्यांनी निवीदा मर कम्प लिलावाचे विदावी, लिलावाचे वेळी, लिलावाचे टिकाणी हरर राहवी. विक्रीच्या शर्ती व अटीची अनुसूचीमध्ये वाजवी किमतीसंबंधी (Upset Price) दिलेल्या शर्तीवर व अन्य शर्तीवर लिलावाने सर्वात जास्त रक्कमीची निविदा मर करण-याम व वेळी वेळण-याम विक्री करण्यात येईल. शीच घुसना मर काळाकरिता कर्जदार व जामिनदार यांच्या मारी युद्ध आहे.

Table with 4 columns: Sl. No., कर्जदाराचे नाव, मालकतेचा तपशील, अंदाजित रक्कम, वाजवी किंमत (Upset Price). Lists creditor names and their claims.

लिलावाची तारीख :- ०८/०६/२०२४ वेळ :- सकाळी ११.३० लिलावाचे टिकाणी :- पारिजात को-ऑप. क्रेडिट सोसायटी लि., प्रजायकीय कार्यालय, पारिजात भवन, प्लॉट नं १८, मेक्टर १० ये, नेल्स (प.), नवी मुंबई ४०० ७०६. फोन नं. २०२२४४९९००

निर्नांक :- ०९/०६/२०२४ टिकाणी :- नेल्स, नवी मुंबई. (श्री. मधुकर रामचंद्र गुरुव) वसुली अधिकारी,

महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १९६ नियम १९६१ चे नियम १०७ अन्वये अधिकार प्राप्त यांच्या द्वारे

टिप :- १) लिलावाचे शर्ती व अटी लिलावाचे वेळी वाचून घ्याव्यात येतील. २) विक्रीच्या अटी व शर्ती आणि निवीदा फॉर्म संस्थेच्या प्रजायकीय कार्यालय लिलावपूर्वी मिळतील. ३) मर मालकता पारहाणीची दि. ०८/०६/२०२४ रोजी वेळ दु. १२.०० ते ४.०० या वेळी उपस्थित राहिली. ४) निवीदा फॉर्म की रु. ५००/- (रुपये शंभर मात्र) ५) लिलावामध्ये भाग घेणा-या व्यक्तींनी अनाम रक्कमेचा मरणा लिलावपूर्वी न केल्याम लिलावात भाग घेता येणार नाही. ६) इच्छुक खर्चीदारांनी दि. ०८/०६/२०२४ रोजी दुपारी १.३० पर्यंत आपल्या मोहयंद निविदा म. मूळकायकारां अधिकारी, पारिजात को-ऑप क्रेडिट सोसायटी लि., नवी मुंबई, प्रजायकीय कार्यालय नेल्स येथे पुरवून घ्याव्यात. ७) वक्राकीर्णाने लिलावपूर्वी शक्यकी मर्यादा लिलाव रक मेली नाईल. ८) लिलाव मर करण-यामे अधिकार वसुली अधिकारी यांनी राखून ठेवलेले आहेत.

By order of the Board For Nicco Parks & Resorts Limited S/d Rahul Mitra Executive President ICSI Membership No: 20714

Postal Ballot Intimation The Company has completed the dispatch of Postal Ballot Notice by email on Tuesday June 4, 2024, sent through National Securities Depository Limited (NSDL), along with the Login ID and password to the Members for e-voting, who have registered their e-mail ids with Depository Participant(s) or with the Company, for seeking approval of the Members of the Company for the resolutions, in the manner as set forth in the Postal Ballot Notice dated 3rd May 2024 by means of remote e-voting only. The shareholders whose email ids are not registered with the depositories, are requested to kindly register their e-mail ids with their respective Depositories and send a scanned copy of client master to rdinfo@niccoparks.com, info@rdinfo@niccoparks.com or rahul@niccoparks.com for procuring user id and password for e-voting for the resolution set out in this postal ballot notice.

In accordance with Section 110 of the Companies Act, 2013 and Rules 22 and 20 of the Companies (Management and Administration) Rules, 2014 read with the MCA Circulars, physical copies of the Postal Ballot Notice will not be circulated to the members. However, it is clarified that all the persons who are members of the Company as on Friday 31st May, 2024 (including those members who may not have received this Notice due to non-registration of their email IDs with the Company or with Depositories) shall be entitled to vote in relation to the resolution specified in this Notice. The detailed e-voting instructions are as enumerated below:-

(a) Date and time of commencement of remote e-voting: Tuesday, 11th June, 2024 at 9.00 a.m. (IST).

(b) Date and time of end of remote e-voting: Wednesday, 10th July, 2024 at 5.00 p.m. (IST).

(c) Cut-off date: Friday, 31st May, 2024

(d) The voting rights of the members shall be in proportion to the number of equity shares held by them as on the Cut-off date i.e., Friday, 31st May, 2024.

(e) Remote e-voting by electronic mode shall not be allowed beyond 5.00 p.m. on 10th July, 2024. The remote e-voting module shall be disabled by the NSDL after aforesaid date and time.

Any member who does not receive the Postal Ballot Notice may obtain the same by sending an email at rdinfo@niccoparks.com, info@rdinfo@niccoparks.com or rahul@niccoparks.com. The same can also be downloaded from the Company's website www.niccoparks.com. Please treat this Notice as our attempt to reach all our members who have missed or not received other communication on this subject matter and intend to participate in the proposed remote e-voting.

The Board of Directors of the Company has appointed Mr. P. V. Subramanian (C.P. No.: 2077 & ACS: 4585), Company Secretary in Whole-Time Practice, as the Scrutinizer for conducting the Postal Ballot process.

The Chairperson or any other person authorized by the Chairperson shall declare the results of the postal ballot within the prescribed time. The results of the Postal Ballot along with the Scrutinizer's report will be hosted on the website of the Company and also shall be communicated to the Exchange where the Company's shares are listed and be made available on the website viz. www.bseindia.com.

In case of any queries you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting manual for Shareholders available at the download section of www.evoting.nsd.com or call on toll free no. 1800-222-990 or send a request to Email: evoting.nsd.com; Telephone nos. +91-22-2499 4545/1800-222-990.

By order of the Board For Nicco Parks & Resorts Limited S/d Rahul Mitra Executive President ICSI Membership No: 20714

Place : Kolkata Company Secretary & Compliance Officer Dated : 05.06.2024

केनरा बँक Canara Bank (A Government of India Undertaking) सिंडिकेट Syndicate

Balanagar Branch, D.No.6-3-144, 1st Floor, Jahanara Kareem Complex, Balanagar, Hyderabad-500037 (Telangana). E-mail ID: cb0625@canarabank.com

SALE NOTICE E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Canara Bank Branches are mentioned below will be sold on "As is where is", "As is what is", and "Whatever there is" for recovery of dues to the Canara Bank plus unapplied interest and bank charges thereon are mentioned below:

Date & time of the e-Auction is on 21-06-2024, 11:30 A.M. to 12:30 P.M. (With unlimited extension of 5 minutes duration each till the conclusion of the sale). Last date of deposit of EMD is on or before 20-06-2024 at 5.00 p.m.

BALANAGAR BRANCH, HYDERABAD: Name and Address of the Borrower(s)/ Guarantor(s): 1) M/s. Leogenic Health Care Pvt. Ltd., Regd Office: 401-407, 4th Floor, Spaces, A-Wing, Kankia Wall Street, Chakala, Andheri, Kurla Road, Andheri East, Mumbai-400093, Maharashtra. Factory/ Shop: H.No.8-2-78, 1st Floor CNR Complex Chintalkunta Check Post, L B Nagar, Hyderabad-500074, Telangana. 2) Sri Narayana Venu Gopal (Director & Guarantor), S/o. Narayana Satya Narayana Murthy, Opp. Water Tank, D.No.LIG, C3-59, HUDA Colony Phase I, Chandanagar, Hyderabad, Telangana-500050. 3) Smt. Jagarlamudi Anantha Lakshmi (Director & Guarantor), W/o. J. Brahmaiah, R/o. Gonasapudi-523181, Mandal Chinaganjam, Prakasam District, Andhra Pradesh-523181. 4) Sri Chilla Sai Baba (Director & Guarantor), S/o. Chilla Siva Rama Krishna, H.No.C3/329, Huda Colony, Tirumalagiri, Chandanagar, Tirumalagiri, Hyderabad-500050, Telangana. 5) Smt. Narayana Venkata Maha Lakshmi (Guarantor & Mortgagee), W/o. Narayana

ON LINE AUCTION
Shankar Auctioneers Pvt. Ltd.
 (GOVT. APPROVED AUCTIONEERS)
 128, M.G. Road, Camp, Pune-1. Ph: 26340418

MULA SAHAKARI SAKHAR KARKHANA LTD
SONAI TAL-NEWASA, DIST- AHMEDNAGAR 414105

On 12th April 2022 From 12:00 PM onwards on our website www.srauctioneers.co.in. The following Scrap Material will be sold M S Heavy / M S Chain / Aluminium Cable / Bullock Cart Disc / Bullock Cart Tyre / C / I / Plastic Drum / Automobile Spares / Bearing / Boiler - 25 MT Capacity / Power Turbine / Switchyard / Battery / E-waste Material etc. Note: HIF/CPB License required for Battery & E-waste Material. Insp From 08.04.2022 to 11.04.2022 From 9:00 am to 4:00 PM. For more details visit our website.

PUBLIC NOTICE

Under the instructions and authority given by my client Mr. Imran AbdulMajid Merchant and relying on documents shown to me as well as in the Bank Of Baroda Br. Shivaji Road, Miraj, I Advocate J.M. Jamadar, R/o. Miraj, informs all the persons, Banks, Institutions, Financial Institutions, Financial Organizations, Private Financier and PatSanstha, and public at large, by this notice that-

1) Description of Property- N.A. Property bearing New R.S. No. 342/2 (Old R.S. No.413/2) N.A. Plot No. 20 measuring 145.62 sq.mtrs situate at Miraj, Tal. Miraj, Dist. Sangli. Within the limits of Sangli, Miraj and Kupwad City Corporation. This property is bounded by East-Remaining Land, West- Road, South- Property of Safiya Kapur, R.S. No.413/4/2, North- Property of Ismail Bepari.

2) The above said property is owned and possessed by Mr. Imran AbdulMajid Merchant. Mr. Imran Merchant purchased this property by registered sale deed dated 01/12/2016 from Mr. Kasim Mahammad Maner. Previous History of Transition of Above said property is that - Mr. Ashok Parshuram Khedkar was the original owner, they developed his land into 22 plots. Out of said plots, Plot No.13 measuring H. 0-02 R. sold to Mr. Shabbir Baksha Momin, by Reg. Sale deed dt. 05/06/1995 which was after compliance of stamp duty registered at Sr. No. 2344 on 15/07/1997. Mr. Momin sold his property by reg. Sale Deed to Mr. Amir and Mahammadalam Rahemature on 08/07/2022, then Mr. Mahammadif Palegar purchased the said property from Amir Rahemature and Mahammadalam Rahemature By Reg. Sale Deed dated 11/10/2012, then Mr. Kasim Maner purchased said property from Mahammad Asif Palegar by Registered sale deed 07/04/2014. Original sale deed were handed over to my client. Out of above said transactions, original sale deed no. 2344 reg. on 15/07/1997 have been lost from custody of my client. So My Client filed Police Complaint in Miraj City Police Station on 30/05/2024.

3) My client Mr. Imran Merchant has applied for loan facilities from Bank of Baroda Branch Shivaji Road, Miraj against security of the said property by creation of mortgage. Now Bank of Baroda is going to sanction loan facility in their name against the security of the said property. It has been assured to Bank of Baroda, by my client, that this property is free from charges and encumbrances and they have not deposited this sale deed with any financial institution of Bank. Bank of Baroda instructed my client to publish public notice in the news papers and call objections about sanctioning of loan, mortgage, loss of document and submits the news papers in the Bank of Baroda, Br. Shivaji Road, Miraj. So this public notice published my client.

4) Hence by this notice, objections, if any, are hereby called regarding the said loan transaction against the security of the above said property. If anybody has any kind of right, title or interest, mortgage, charged, agreement, agreement to sale or any other agreement etc. they should submit their objections to Bank of Baroda Branch Shivaji Road, Miraj in writing within seven days from today. If within the stipulated period no any objections received to the bank then Bank of Baroda will get execute mortgage of the property and loan will be sanctioned in the name of my client and after that no further objections will be heard by bank and those will not be binding on Bank of Baroda, Br. Shivaji Road, Miraj.

Hence the Public Notice.

Adv. J. M. Jamadar
 6250/B, 6268, Budhwar Peth, Vairan Bazar, Miraj,
 Phone No. 0233-2223301, 9421182999

Date : 02/06/2024

ICICI Bank Branch Office: ICICI Bank Limited, DSMG, 870/1-Suma House, Bhandarkar Road, Opp. Hotel Raviraj, Maharashtra, Pune- 411004.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
 [See proviso to Rule 8(6)]
 Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price/ Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
1.	Mr. Pramod Shirang Thorat (Borrower) Thorat Graphics, Dnyandeo Thorat, Shaile Chandrakant Kale, (Co-Borrower) Loan Account Num: LBPUN0002996575	Shop No. 9, Ground Floor, Sharda Apt., Akurdi 128/1 Pune- 411035 (Admeasuring An Area of 55.76 Sq. Mtrs Builtup)	Rs. 72,12,300/- (As on April 30, 2024)	Rs. 30,00,000/- Rs. 3,00,000/-	June 07, 2024 From 11:00 AM to 02:00 PM	June 28, 2024 From 11:00 AM Onward
2.	Mr. Yogesh Dattatray Shinde (Borrower) Mrs. Sonali Rangnath Walhekar (Co-Borrower) Loan No. LBPUN0005147217	Flat No. 407, 4th Floor, Aditya Vardhan Heights A Bldg Vadgoan Tal Maval Pune 115 Maharashtra Pune- 412106. Admeasuring Area of 598 Sq Feet or 55.57 Sq Mtr	Rs. 23,44,064/- as on May 22, 2024	Rs. 16,74,000/- Rs. 1,67,400/-	June 07, 2024 From 02:00 PM To 05:00 PM	June 28, 2024 From 11:00 AM Onward

The online auction will be conducted on the website (URL Link- <https://disposalhub.com>) of our auction agency M/s NexSen Solutions Private Limited The Mortgagors/ Noticees are given a last chance to pay the total dues with further interest by June 27, 2024 before 05:00 PM else the secured asset(s) will be sold as per schedule.

The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, DSMG, 870/1-Suma House, Bhandarkar Road, Opp. Hotel Raviraj, Maharashtra, Pune- 411004 on or before June 27, 2024 before 04:00 PM Thereafter, they have to submit their offer through the website mentioned above on or before June 27, 2024 before 05:00 PM along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Limited, DSMG, 870/1-Suma House, Bhandarkar Road, Opp. Hotel Raviraj, Maharashtra, Pune- 411004 on or before June 27, 2024 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of 'ICICI Bank Limited' payable at "Pune".

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Customer Care on 7304905179, 9004441677

Please note that the Marketing agencies 1. M/s NexSen Solutions Private Limited, 2. Augeo Assets Management Private Limited 3. Matex Net Pvt, 4. Novel assets services pvt ltd., Limited have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p4s

Date : June 06, 2024
 Place: Pune

Authorized Officer
 ICICI Bank Limited

VIKAS SAHAKARI BANK LTD.
 Head Office : 196/27, Budhwar Peth, Opp. Nila Nagar Bus Stop, Solapur. Ph.(0217) 2741700; 2741701; 2623626 www.vikasbanksolapur.com; email - vikasbankur@gmail.com

POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of Vikas Sahakari Bank Ltd. Solapur under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers conferred under section 13(2) r/w Rule 3 of Security Interest Enforcement Rules 2002 issued Demand Notice under section 13(2) of the said Act calling upon the following borrowers to repay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said demand notice, within 60 days from the date of service of said notices, including incidental expenses, costs, charges etc. till the date of payment and/realization of full amount with further interest as applicable.

No.	Loan A/C No.	Borrower / Guarantors	Total Loan outstanding	Total dues as on	Secured Property Address	Date & Type of Possession
01.	90/20 Vikas Vastu Loan	1. Satish Shrikishan Lahoti (Borrower) 2. Sou Sangeeta Satish Lahoti (Guarantor) 3. Shri. Saurabh Satish Lahoti (Guarantor)	Rs.50,11,481/- + future interest & charges	27/02/2024 Date of Notice U/S 13(2) 07/03/2024	All that pieces of lands situated within District and Sub District Solapur, Tal. North Solapur, within the limits of SMC, at Bhavnar Peth, Vardhaman Nagar, Phase-1, T. P. Scheme No. 2, Final Plot No. 50/3, Building No. 5, Block No. 5/4, Type A ownership apartment, along with Ground floor and first floor having 80.04 Sq. Mtrs. of carpet area and 87.31 Sq. Mtrs. of Builtup area along with construction thereon, bounded by: East: Final Flat No. 51; West: Common Road / Passage; South: Block No. 5/3, North: Block No. 6/1	31/05/2024 Symbolic
02.	87/7 Secured Loan	1. Sou Lavanya Jagannath Gundala Prop. Sou Lavanya Jagannath Gundala (Borrower) 2. Jagannath Vasudev Gundala (Guarantor) 3. Bhagwant Narsinhamli Sindral (Guarantor) 4. Kashinath Vasudev Gundala (Guarantor)	Rs.19,27,537.84ps + future interest & charges	31/01/2024 Date of Notice U/S 13(2) 07/03/2024	All that piece of lands situated within District and Sub District Solapur, Tal. North Solapur, within the limits of SMC, at Majrewadi, Solapur, bearing Old Survey No. 218, New Survey No. 22, Plot No. 90/1 out of Northern side portion of 143.50 Sq. Mtrs. or 1.43.50 Area Sq. Mtrs. The aforesaid property which is in the name of Shri. Jagannath Vasudev Gundala is bounded and surrounded by as below: East : Plot No. 84; West : Plot No. 91; South : Remaining portion of land; North : Plot No. 89	31/05/2024 Symbolic
03.	91/43 (Immovable Property Loan)	1) Rahul Dashrath Mansavale (Borrower) 2) Rajesh Shrikant Naikwadi (Guarantor) 3) Vasudev Nivrutti Malawade (Guarantor) 4) Kamalabai Dashrath Mansavale (Guarantor + Mortgagor)	Rs.2,98,083/- + future interest and charges	31/10/2023 Date of Notice U/S 13(2) 01/11/2023	All that piece of lands situated within District and Sub District Solapur, within the limits of SMC, at North Sadar Bazar, T.P. Scheme No. 3, C.T.S.No. 3259, Out of that Western Side Portion area 22.29 Sq.mtr. which is owned by Sou. Kamalabai @ Kamal Dashrath Singh @ Dashrath Mansavale. Bounded by: East : Remaining Portion of same C.T.S. Number, West : Road; South : C.T.S. No. 3256, North : C.T.S. No. 3260	31/05/2024 Symbolic
04.	89/227 (Home Loan)	1) Kallappa Mahadev Jamadar (Borrower) 2) Ramchandra Mahadev Jamadar (Guarantor) 3) Goraknath Mahadev Jamadar (Guarantor)	Rs.9,81,725/- + future interest and charges	31/01/2024 date of Notice U/S 13(2) 17/02/2024	All that piece of lands situated within District and Sub District Solapur, Tal. North Solapur, within the limits of SMC, at Majrewadi, Survey No. 113/1A, Plot No. 18-19/5, area 163.61 Sq. Mtrs. along with construction thereon, bounded by: East : Plot No. 20; West : Layout Road Plot No. 18-19/6; South : Plot No. 18-19/4; North : Road	31/05/2024 Symbolic
05.	87/44 (Secured Loan)	1) Vihan Enterprises through its partner a) Shri. Dyanand Sidram Adam b) Sou. Vijayalaxmi Dyanand Adam c) K. Nikhil Dyanand Adam d) Sou. Swati Prakash Dikonda e) Sou. Bhavana Ramkrushna Punjal f) Sou. Chandrakala Kaitas Vadnal. (Guarantor) g) Shri. Hari Balayya Paskantli (Guarantor)	Rs.81,18,037/- + future interest and charges	31/01/2024 date of Notice U/S 13(2) 07/03/2024	All that piece of lands situated within District and Sub District Solapur, Tal. North Solapur, within the limits of SMC, at Daji Peth, City Survey No. 10429, Final Plot No. 20, Sub Plot No. 126 A area 213.60 Sq. Mtrs. along with construction thereon, bounded by: East : Land of Markandey Rajayya Adam; West : Road; South : Land of Markandey Rajayya Adam; North : Land of Raju Sindagi	31/05/2024 Symbolic
06.	88/25 (Industrial Loan)	1) Sou. Sangita Sidram Kurapati Prop. Sou. Sangita Sidram Kurapati (Borrower) 2) Sidram Ramchandra Kurapati (Guarantor) 3) Ramchandra Buchhya Kurapati (Guarantor) 4) M/s. Sidram Ramchandra Kurapati Through Prop. Sidram Ramchandra Kurapati (Guarantor)	Rs.68,51,916/- + future interest and charges	27/02/2024 date of Notice U/S 13(2) 07/03/2024	All that piece of lands situated within District and Sub District Solapur, Tal. South Solapur, within the limits of Kumbhari Grampanchayat, at Om Awanti Laghu Udhog Sahakari Sanstha Kumbhari, bearing Gat No. 519 to 523's out of its Plot No. 45, 18 and 17 having area of 780.00, 1012.50 and 2025.00 Sq. Mtrs. respectively. A) The aforesaid property of Plot No. 45 which is in the name of Sou. Sangita Sidram Kurapati is bounded and surrounded by as below: East : Road; West : Plot No. 44 B) The aforesaid property of Plot No. 18 which is in the name of Shri. Sidram Ramchandra Kurapati is bounded and surrounded by as below : East : Road; West : Plot No. 13; South : Plot No.19; North : - Plot No. 17 C) The aforesaid property of Plot No. 17 which is in the name of M/s. Sidram Ramchandra Kurapati through its Prop. Sidram Ramchandra Kurapati is bounded and surrounded by as below : East : 50 ft. layout Road; West : Plot No.14; South : Plot No.18, North : 40 ft Road of Layout	31/05/2024 Symbolic

However, since the borrowers and their guarantors mentioned herein above have failed to repay the amount due. Notice is hereby given the borrowers /guarantors mentioned herein above in particular and to the public in general that the Authorized Officer of Vikas Sahakari Bank Ltd. have taken possession of the secured property described herein above in exercise of the powers conferred on him under section 13(4) of the said act and Rule 8of the said Rules on the date mentioned above. The Borrowers /guarantors mentioned above in particular, and the general public are hereby cautioned not to deal with the aforesaid property /secured assets will be subject to the charge of Vikas Sahakari Bank Ltd. Solapur

Sd/-
 Authorised Officer
 Vikas Sahakari Bank Ltd.

This Possession Notice Dated : 05.06.2024
 Place : Solapur

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GIGEO CONSTRUCTION COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Gigeo Construction Company Private Limited (Under CIRP)
2. Date of incorporation of corporate debtor	20/06/1990
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 as incorporated / registered with Registrar of Companies, Maharashtra (Mumbai)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101MH1990PT0056929
5. Address of the registered office and principal office (if any) of corporate debtor	5/1, Amar Palace, West Central Road Opp. Yashwant Stadium, Dharioli, Nagpur, Maharashtra, India, 440012
6. Insolvency commencement date in respect of corporate debtor	4th June, 2024 (Tuesday)
7. Estimated date of closure of insolvency resolution process	1st December, 2024 (Sunday)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh Raghunath Mahajan IBBI Registration No. IBBI/PA-002/IP-N00048/2017-18/10132
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-203 Dvegiri, Ganeshmala, Sinhagad Road, Pune-411030, Maharashtra, India. Email: riteshmahajan@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-203 Dvegiri, Ganeshmala, Sinhagad Road, Pune-411030, Maharashtra, India. Email: gigeo@corpmail.com
11. Last date for submission of claims	Tuesday, 18th June, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers and others (as per best available information)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Charudutt Pandhirath Marathe (IBBI/PA-001/IP-P00350/2017-18/10651) Address: Gomed, 915, Khare Town, Dharampeth, Nagpur, Maharashtra, 440 010 Email ID: charuduttm@yahoo.co.in 2. Mr. Shashant Sudhakar Yeola (IBBI/PA-001/IP-P00310/2017-18/10574) Address: Flat No. 7, Indrayani, Ganesh Nagar, Opp. Lekha Nagar, Agra Road, Nashik, Maharashtra, 422 009 Email ID: shashantyeola@gmail.com 3. Mr. Rushikesh Subhash Kenhed (IBBI/PA-001/IP-P01957/2020-2021/13445) Address: D-601 Ziggurat, Dehu Katraj By pass Ambegon, Shogini Show Room Navle Bridge, Pune, Maharashtra, 411 046 Email ID: Rushikeshkenhed@gmail.com
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Detail of authorized representatives is available at Point 13 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Gigeo Construction Company Private Limited** on Tuesday, 4th June, 2024.

1. The creditors of **Gigeo Construction Company Private Limited**, are hereby called upon to submit their claims with proof on or before **Tuesday, 18th June, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

3. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class Home Buyers and others in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Ritesh R. Mahajan
 Interim Resolution Professional
 IBBI/PA-002/IP-N00048/2017-18/10132
 For Gigeo Construction Company Private Limited (Under CIRP)
 Date: 06.06.2024
 Place: Pune

Bank of Maharashtra Zonal Office: Ahmednagar
 2nd Floor, Gurukul Building, Laltaki Road, Ahmednagar - 414001
 Ph. No.: 0241- 2430428, 2430776, 2430659
 E-mail: cmmarc_ahn@mahabank.co.in

DEMAND NOTICE

[(Under Section 13(2) of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT) read with Rule 3(1) of the Security Interest (Enforcement) Rule, 2002)]

The accounts of the following Borrowers with Bank of Maharashtra having been classified as NPA, the Bank has issued notice under S.13(2) of the SARFAESI Act on the dates mentioned below. In view of the non-service of the notice on the last known address of below mentioned Borrowers/Guarantors, this public notice is being published for information of all concerned.

The below mentioned Borrower / Guarantors are called upon to pay to Bank of Maharashtra within 60 days from the date of publication of this Notice, the amounts indicated below due on the dates together with future interest at contractual rates, till the date of payment, under the loan/and other agreements and documents executed by the concerned persons. As security for the Borrowers' obligation under the said agreements and documents, the respective assets shown against the names have been charged to Bank of Maharashtra.

Sr. No.	Branch / Name & Address of the Borrower(s) & Guarantor(s)	Outstanding Amount as on the date of demand notice
1	Branch : Shirdi Borrower : 1. M/s Nandadeep Dairy through its Partners as under: A) Shri. Mahendra Sampat Gondkar, B) Smt. Sharada Mahendra Gondkar, C) Smt. Shamal Mahendra Gondkar, D) Smt. Archana Pankaj Ghule, Both At : A/p. Near Vipassana Kendra, Markal, Taluka Khed, Dist-Pune-412105 & Also at : C/o. Shri. Mahendra Sampat Gondkar, A/p Shirdi (Pimpalwadi Road, Near HP Gas Agency), Tal. Rahata, Dist. Ahmednagar 2. Shri. Mahendra Sampat Gondkar, 3. Smt. Sharada Mahendra Gondkar, 4. Smt. Shamal Mahendra Gondkar, 2, 3 & 4 AII At : At Shirdi, Tal. Rahata., Dist. Ahmednagar 5. Smt. Archana Pankaj Ghule, Flat No.101, Kalka Residency, Sector 6, PCNTDA Moshi, Pune-412105.	Total Rs.64,88,527/- (Rupees Sixty Four Lacs Eighty Eight Thousand Five Hundred Twenty Seven Only) plus unapplied interest at the rates mentioned in the security documents per annum with monthly rest with effect from 29/04/2024 and penal interest thereon and other charges, costs
	Date of Demand Notice : 29/04/2024	Date of NPA : 24/04/2024
	Particulars of property: 1. Mortgage of Residential Non-Agriculture Plot, S.No.16/5 Part, Plot No.4, at Shirdi, Tal. Rahata, Dist. Ahmednagar in the name of Shri. Mahendra Sampat Gondkar. (Security Interest ID : 400061514729 ; CERSAI Asset ID - 200062179981)	
	2. Hypothecation of Livestock and other Asset created by Bank Finance. (Security Interest ID : 400061515312 ; CERSAI Asset ID : 200062180653 and Security Interest ID : 400061515572 CERSAI Asset ID : 200062180959)	

If the concerned Borrowers / Guarantors shall fail to make payment to Bank of Maharashtra as aforesaid, then the Bank of Maharashtra shall be entitled to proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules entirely at the risks of the concerned Borrowers/Guarantors as to the costs and consequences.

In terms of provisions of SARFAESI ACT, the concerned Borrowers / Guarantors are prohibited from transferring the above said assets, in any manner, whether by way of sale, lease or otherwise without the prior written consent of Bank of Maharashtra. Any contravention of the said provisions will render the concerned persons liable for punishment and/or penalty in accordance with the SARFAESI Act.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date : 06/05/2024
 Place: Ahmednagar

Chief Manager & Authorized Officer,
 Bank of Maharashtra

केनरा बँक Canara Bank Regional Office Pune I :
 Premium Point Building, 4th Floor, Opp. Modern High School, J. M Road, Shivaji Nagar, Pune - 411 005.
 Ph. : 020-25510007 / 25512118

सिंडिकेट Syndicate

E-Auction Sale Notice

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable/movable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Canara Bank, Respective Branches, Pune will be sold on "As is where is", "As is what is" and "Whatever there is" basis on 10/07/2024 for recovery of below mentioned amount plus further interest and charges due to the various branches of Canara Bank from Borrower Details of full description of the immovable/ movable properties, Reserve Price, EMD and last date to deposit EMD are as follows:

Sl. No.	Name of Branch & Name of the Borrowers	Outstanding Amt. & Type of Possession	Location & Details of the Properties	Reserve Price	EMD & Last date to deposit EMD	Known Encumbrance
1	Branch: Pune Hadapsar (10259) Contact: 7722027920 M/S. Saichaitanya Labels Pvt. Ltd., Represented by its directors Mr. Vikas Ishwar Tupe and Mr. Ashok Ishwar Tupe (BORROWER) Sr. No. 175/176, Wing-A, Block 1/2/3, Trimurti Nagar Housing Co.Op.Society, Bhekarai Nagar, Phursungi, Pune-412308, Maharashtra	Rs. 2,58,09,350.46 (Rupees Two Crore Fifty Eight Lakh Nine Thousand Three Hundred Fifty and Paise Forty Three Only) plus along with interest from 21/09/2022 & cost thereon Type of Possession: Symbolic	All That Part And Parcel of Property Consisting Of S.No.175/6 & 8, 176/3, Shop No. 1 & 2, 340.00 sq. Ft. on the Ground floor, building named as "Trimurti Nagar", Bhekarai Nagar, Phursungi, Taluka:Haveli, Dist. Pune. In the name of Mr. Ashok Ishwar Tupe within the limits of Registration District Pune, Sub district Taluka Haveli, Bounded as : East: By Society Parking, West: By Front Margin of the Building, South: By Shop No. 3, North: By Society Road	Rs. 27,55,000/-	Rs. 2,75,500/- or before 08/07/2024 up to 4.00 PM	Not known to Bank
			All That Part And Parcel of Property Consisting S.No. 175/6 & 8, 176/3, Shop No. 3, 180.00 sq. Ft. on the ground floor, building named as "Trimurti Nagar", Bhekarai Nagar, Phursungi, Taluka:Haveli, Dist. Pune. In the name Mr. Vikas Ishwar Tupe within the limits of Registration District Pune, Sub district Taluka Haveli, Bounded as : East: By Society Road, West: By Front Margin of The Building, South: By Shop No.4 By Usha Pawar, North: By Shop No. 1&2	Rs.14,58,000/-	Rs. 1,45,800/- or before 08/07/2024 up to 4.00 PM	Not known to Bank
			All that piece and parcel of residential Bungalow (Sankalp Bungalow) and open NA Plot at Survey No 138+139+173+177+181+182+184+185+187 to 201 & 242 to 244, 1977/A/1 (old), situated at Village Sadestranali, Hadapsar, within Pune Corporation limit in the name of Mr. Vikash Ishwar Tupe. Bounded as : East: By S. No. 197 Remaining part, West: By Main Road, South: By S. No. 197 Remaining Part, North: By S. No. 196	Rs.2,84,00,000/-	Rs. 28,40,000/- or before 08/07/2024 up to 4.00 PM	Not known to Bank
2	Branch: Pune Bhavanipeth (0361) Contact: 7755926588 Mr. Sunil Babanrao Gaikwad, 526 B, Ganj Peth, Dhobi Ghat, Pune 411002,	Rs.20,90,068.37 (Rupees Twenty Lakh Ninety Thousand sixty eight and Thirty Seven Paise Only) Plus interest from 31.03.2024 & cost thereon Type of Possession: Symbolic	All That Part And Parcel of Property Consisting Flat No. 304, BUA-587 sq.ft. on Third Floor of the building "Varad Anugraha" On S. No. 4, Hissa No. 2/11/18, Lane No. 10, Kakade Vasti, Pathan Chowk, Near Mahaveer Corner, At Kondhwa Bk., Tal. Haveli, Pune-411048 Owned By- Mr. Sunil Babanrao Gaikwad, Boundries: East-By Flat No. 303, West-By Side Margin/Open Space, North-By Entrance/Staircase/Flat No. 301, South-By Side Margin/Open Space	Rs. 28,00,000/-	Rs. 2,80,000/- or before 08/07/2024 up to 4.00 PM	Not known to Bank
3	Branch: Pune B Pune Bhosari Branch (2431) Contact: 7330770505 Mr. Sandeep Rampada Rana, Flat No. 10- B, third floor, Building -B 1,Indraprabha Co. Op. Hsg Soc., Survey No. 38/1, Kiwale, Dehuroad, Pimpri Chinchwad Municipal Corporation, Pune -412101	Rs. 28,93,256/- (Rupees : Twenty Eight Lakhs Ninety Three Thousand Two Hundred Fifty Six only) plus along with interest from 02.11.2023 & cost thereon Type of Possession: Symbolic	All the piece and parcel of property admeasuring 830 Sq. Ft. on 3rd floor, in B-1 Building, Wing - II, in Indraprabha Co. Op. Housing Society, with parking, survey no. 38/1, lying and situated at vill. Kiwale, Tal. Haveli, Pune and within the limits of PCMC and registration Dist. Pune, Sub Dist Tal Haveli and property is Bounded as under: East: - By S. No. 39 property, South - By part of the S. No. 38/1 Plot No. West: - By part of the S. No. 38/1 Plot No. North - By S. no. 40 and Plot No.	Rs. 41,60,000/-	Rs. 4,16,000/- or before 08/07/2024 up to 4.00 PM	Not known to Bank

For detailed terms and conditions of the sale please refer the link 'E-Auction' provided in Canara Bank's Website (www.canarabank.com) or may contact Branch Manager, Respective Branches of Canara Bank during office hours on any working day.

Date: 05/06/2024 Place: Pune

Authorized Officer, Canara Bank

CHANGE OF NAME: SPOUSE

I, Smt-MALANTAI SHAHAJI BAJABALE, Age-54 yrs Wife of NO-13680606 H Rank EX HAV Name SHAHAJI KERUBA BAJABALE presently residing at VII & Post Lonavadi, Teh-Kavathe-Mahankal, Dist-Sangli (Mah.)-416411 do hereby solemnly affirm and state on oath as follows. That, I have changed my name from MALANTAI SHAHAJI BAJABALE to MALANTAI SHAHAJI BAJABALE. That, my date of birth is 18 JAN 1970. That, both names MALANTAI and MALANTAI SHAHAJI BAJABALE pertains to one and the same person. Affidavit no.2399/2024 Date 27/5/2024 Sd/-Smt-MALANTAI SHAHAJI BAJABALE VII & Post-Lonavadi, Teh-Kavathe-Mahankal, Dist-Sangli (Mah.)-416411

CHANGE OF NAME: SPOUSE

I, Smt-SUSHILA RANGRAO PATIL, Age-72 yrs Widow of NO-2743719 Rank EX NK Name LATE RANGRAO PATIL, presently residing at VII & Post-Jakharpur, Teh-Kavathe-Mahankal, Dist-Sangli (Mah.)-416405 do hereby solemnly affirm and state on oath as follows. That, I have changed my name from SUSHILA to SUSHILA RANGRAO PATIL. That, my date of birth is 13 MAY 1952. That, both names SUSHILA and SUSHILA RANGRAO PATIL pertains to one and the same person. Affidavit no.2399/2024 Date 27/5/2024 Sd/-Smt-SUSHILA RANGRAO PATIL, VII & Post-Jakharpur, Teh-Kavathe-Mahankal, Dist-Sangli (Mah.)-416405

CHANGE OF NAME: SPOUSE

I, Smt-USHA ASHOK WAGHMARE, Age-67 yrs Wife of No-13680367M Rank EX NK Name ASHOK BHIMANNA WAGHMARE presently residing at Ambedkar Nagar, Kavathe-Mahankal, Teh-Kavathe-Mahankal, Dist-Sangli (Mah.)-416405 do hereby solemnly affirm and state on oath as follows. That, I have changed my name from USHA to USHA ASHOK WAGHMARE. That, my date



CONGRESS AMETHI MP KISHORI LAL SHARMA: NO REVENGE IN POLITICS; IT'S ABOUT SPORTSMANSHIP

2024 LS POLL RESULTS BLOW TO BJP; SHOWS PEOPLE REJECTED ITS PROPAGANDA: KERALA CM VIJAYAN



Success & setbacks part of the game, PM tells mantris

'Don't Let Small Fluctuations Deter You'

Manash.Gohain
@timesgroup.com



PM Modi hands his resignation letter to President Murmu as 17th Lok Sabha comes to an end, at Rashtrapati Bhavan in Delhi on Wednesday

New Delhi: "Success and setbacks are part of the game and if we are in politics, we should take setbacks in our stride. Small fluctuations should not deter us from continuing the good work we have done in the last 10 years," PM Narendra Modi said at the last meeting of the Union cabinet which recommended dissolution of the 17th Lok Sabha on Wednesday.

The election results, development work of the Modi govt since 2014 and India's "improved" position in the global order were also discussed. Modi later handed over his resignation to President Droupadi Murmu.

The PM, who chaired the meeting at his residence, urged his colleagues to gear up for the next five years to carry on from where the second BJP-led NDA govt had left.

Referring to the dip in numbers for the party and alliance, Modi said success

and setbacks were part of politics and it "should not deter us from continuing the good work we have done in the last 10 years". Thereafter, the Union cabinet recommended the dissolution of Lok Sabha. Modi called on President Murmu at Rashtrapati Bhavan and tendered his re-

signation along with that of the council of ministers. According to Rashtrapati Bhavan, the President accepted the resignation and requested the PM and ministers to continue in office till the new govt was formed.

At the council of ministers meeting, Modi said the govt had lived up to the people's expectation and "all of you have worked well and worked very hard". The ministers lauded Modi's leadership. Union ministers Amit Shah, Rajnath Singh, Arjun Munda, Dharmendra Pradhan and Virendra Kumar Khatri expressed appreciation for the PM's guidance and vision.

Later in the evening, President Murmu hosted a dinner for Modi and the outgoing council of ministers at Rashtrapati Bhavan. The event was attended by Vice President Jagdeep Dhankhar and Lok Sabha Speaker Om Birla.

Clamour grows in Cong for Rahul to take over as LOP

TIMES NEWS NETWORK

New Delhi: Amid elation in the Congress camp over its performance in the Lok Sabha elections, there is a growing desire in the party that Rahul Gandhi take up the post of leader of opposition in Lok Sabha and lead the party from the front in Parliament.

Congress failed to get the top opposition perch after it fell short of numbers in 2014 and 2019 (54 MPs) which would automatically qualify it for the LOP's post. Mallikarjun Kharge, who is now the Congress president, served as the "party leader in the Lok Sabha" in the first Modi govt, while Adhir Ranjan Chowdhury succeeded him in the last Parliament. With party strength now at 99 excluding two rebels, party members want him to take up the position.

While Congress netas were eager that the Gandhi scion became the face in the LS after the party's ouster



FRESH START: After emerging as giant killer by defeating Smriti Irani, Kishori Lal Sharma, who was earlier the Gandhis' representative in Amethi and Rae Bareilly, called on the family on Wednesday

from government in 2014, Rahul repeatedly refused to accede to their entreaties.

However, some feel the situation has changed with Mandate 2024, given that the party has the numbers to get the official position of LOP, which comes with its own perks and status.

Besides, Rahul has in the past few years become the political front representing the

opposition against Prime Minister Narendra Modi's BJP, which only makes it natural for him to be the LOP.

Also, ten years in the opposition have exhausted all options of replacements, and it is time for Congress' de facto leader to use the Parliament pulpit for positioning the party and the opposition for coming political battles, it is felt.

Similar symbols confuse voters, Ind gets 15k votes sans campaign

Trichy: In a likely mistaken identity over similar poll symbols, an employee of a private finance firm secured 14,796 votes as independent candidate in Tamil Nadu's Trichy LS seat without campaigning, reports Deepak Karthik.

"After filing nomination papers, I informed only my relatives and friends in the constituency I expected to secure just a few thousand votes as I made no efforts to campaign," S Selvaraj (34) told TOI. While he refrained from attributing the sizeable number of votes to any reason, MDMK cadres said



Selvaraj got 'biscuit' poll symbol, which closely resembled MDMK winning netas' 'matchbox' symbol

that Selvaraj was allocated "biscuit" as a poll symbol, which closely resembled the "matchbox" symbol of MDMK's Durai Vaiko, the winning candidate.

"A section of voters must have got confused with the symbols," an MDMK agent said, raising concern that in a close fight, such mistakes would prove costly to a favourable candidate. Selvaraj secured 1,788 votes in Trichy east and 3,279 in Gandarvakottai, while Padma awardee S Damodaran, a prominent independent candidate, secured just 5,166 votes, that too after a concerted campaigning. Selvaraj secured fifth place among 35 nominees.

Questions in Mahayuti: How did inclusion of Ajit Pawar's NCP help?

Ranjan Dasgupta & Tushar Pawar

91% of candidates lose their deposit

Nashik: A day into the Lok Sabha election results, questions started growing in the Mahayuti about the inclusion of the Ajit Pawar-led NCP in the alliance.

The undivided NCP had won six assembly segments of Yeola, Dindori, Niphad, Kalwan (in Dindori) and Sinnar and Devlali (in Nashik) in the 2019 assembly polls. All these six NCP MLAs are now with

Mumbai: Out of the 1,121 candidates contesting across the 48 Lok Sabha constituencies in the state, 1,025, or slightly over 91%, lost their security deposit. Ratnagiri-Sindhudurg had the lowest number of candidates losing their deposit at seven, while Beed had the highest at 39. Gadchiroli-Chimur, Dindori, and Palghar had eight candidates each. Baramati and Amravati recorded 36 and 35, respectively.

the Ajit Pawar-led NCP. Minister Chhagan Bhuwal of the NCP is the MLA from Yeola.

This general election, Shiv Sena (UBT) candidate Rajab-

hau Waje defeated the rival faction of Shiv Sena pick Hemant Godse in Nashik, while the NCP (SP) nominee Bhaskar Bhagare trounced BJP's Bha-

rati Pawar in Dindori.

"The results in Nashik and Dindori are an indication that the NCP's inclusion in Mahayuti did not help the coalition candidates in getting the bulk of the NCP votes in the assembly segments that the six NCP MLAs had won," a BJP legislator from the region said. The legislator said a majority of the traditional NCP supporters went with the MVA since NCP (SP) chief Sharad Pawar had joined the coalition.

Rohit: NCP MLAs want to return to Sharad Pawar

Anurag.Bende@timesgroup.com

Pune: Some MLAs of the NCP led by Ajit Pawar are trying to re-establish a connection with Sharad Pawar's party ahead of the assembly polls in the state after the victories of NCP (SP) candidates Nitesh Lanke and Bajarang Sonawane in Ahmednagar and Beed Lok Sabha seats.

Both Lanke and Sonawane switched over from the Ajit Pawar to the Sharad Pawar camp just before the LS polls and were given tickets.

Karjat-Jamkhed MLA Rohit Pawar, grandnephew of Sharad Pawar, on Wednesday said, "Our information is that nearly 18 to 19 MLAs (of Ajit Pawar camp) are interested in returning to the party. But for us, those who stayed with Sharad Pawar Saheb in difficult times are important and they will be the party's priority."

Going back to NCP (SP) will not be easy for Ajit Pawar's MLAs. Party state president Jayant Patil on Wednesday said the decision to take back such MLAs rests with Sharad Pawar. "The LS results were out just yesterday (Tuesday) and some are already reflecting upon their decisions. However, we have not yet thought about it (return of MLAs). The party will decide after consulting Sharad Pawar," Patil said.

Ajit Pawar's NCP won on-

Talk of fielding Yugendra from Baramati in assembly election

Pune: Talk of the possibility of NCP (SP) fielding Yugendra Pawar against NCP chief Ajit Pawar in the assembly election from Baramati later this year has begun to make the rounds. Ajit Pawar has represented the constituency for nearly three decades.

Three-time MP Supriya Sule of NCP (SP) won the Baramati Lok Sabha seat by a wide margin. The difference in votes between Sule and her opponent Sunetra Pawar was 47,381 in Baramati, the highest among the six assembly constituencies of Daund, Indapur, Purandar, Bhor and Khadakwasla. TOI had reported last month that Yugendra Pawar has been playing an active role in Baramati over the last two and a half months, making people wonder if this is a trick move by veteran Sharad Pawar against his nephew Ajit Pawar to give him a taste of his medicine. Yugendra is Ajit Pawar's brother's son. — **Adhra Nair**



ly one Lok Sabha seat on Tuesday. According to sources, discontent among many MLAs was palpable when the party got only four seats of the 48 constituencies in the state to contest from.

"Leaders backed Ajit Pawar with the thought that the party will grow once it joins Mahayuti govt. The first dis-appointment came when the party got just four seats to contest. But the decision to import candidates from other parties to contest from these seats upset many MLAs," an NCP politician said.

Ajit Pawar fielded his wife Sunetra in Baramati. She was

making her debut in politics. In Shirur, he poached Shivajirao Adhalrao Patil from the Shiv Sena and in Osmanabad, gave the ticket to the BJP MLAs' wife Archana Patil. NCP lost all three seats. It only won Raigad, where sitting MP and the party state president Sunil Tatkare contested.

Some NCP leaders are not able to gel with Mahayuti partners BJP and Shiv Sena. After the Baramati defeat, NCP leader Amol Mitkar said all the votes which Sunetra Pawar polled were only from NCP supporters and she did not get votes from Shiv Sena and BJP.

K'taka HC grants man 30-day parole for wife's 'right to progeny'

Bengaluru: Karnataka high court recently directed that a murder convict be released on 30 days' parole, according to a petition filed by his wife citing her right to progeny.

Neetha G, a resident of Kolar, had sought the release of her husband, Anand, who is incarcerated in Central Prison, Bengaluru.

"He shall mark his attendance in the police station, weekly once. It will be the responsibility of police to take him to jail if the convict evades going back after parole," Justice SR Krishna Kumar said in his order while partly allowing the petition filed by Neetha G.

Neetha and Anand had fallen in love before he was arrested in the murder case. They married in April last year when he was released on 15 days' parole to enable him to wed. Neetha sought 90 days' parole for her husband on the grounds that he has been a life convict for over five years. She pleaded that she lives with her mother-in-law and is deprived of her right to progeny. **TNN**

Madras HC stalls tagging of some breeds of dogs 'dangerous'

Chennai: Madras HC on Wednesday restrained the Union govt from taking a final decision on classification of certain dog breeds as "ferocious and dangerous to human life", which could lead to a ban on these breeds across the country. However, the court allowed govt to gather feedback and objections from stakeholders regarding the classification process.

The interim order came after the court halted implementation of a notification issued by the Union govt in March aiming to prohibit the breeding of specific dog varieties in India. The court found fault with the prohibition, stating it lacked sufficient empirical evidence.

The breeds under scrutiny include, among others, Pit-bull Terrier, Tosa Inu, American Staffordshire Terrier, Fila Brasileiro, American Bulldog, Boerboel, Kangal, Central Asian Shepherd, Caucasian Shepherd, and Japanese Tosa. **TNN**

KALEIDOSCOPE OF COLOURS



The sky was filled with hues with monsoon clouds hovering over Panaji on Wednesday. Since the onset of monsoon over Goa on June 4, Panaji has emerged as one of the wettest areas in the state

Maha says it won't declare RTE quota list before June 13

Mumbai: The state, which had issued a notification to begin right to education (RTE) quota selections of students to first standard primary section of unaided schools from June 7, said on Wednesday that it would not declare the list till June 13 after some schools sought a stay saying they had already admitted regular students.

One private unaided school moved the vacation bench of the Bombay high court on Wednesday saying it already has admitted 63 students for the new academic year and the state's notification to admit disad-

vantaged children from the neighbouring area to its school under the 25% mandate of the Right to Education Act would upset their admissions and needs to be stayed.

The vacation bench of Justices N R Borkar and Kamal Khata asked the state lawyer to ask the education department to consider postponing the date to June 13 as the issue of RTE and state's earlier decision to rope in unaided schools within its ambit was pending before the regular high court bench headed by the Chief Justice to be heard on June 12. **TNN**

To 'reduce burden' on victims, Guj officials accept bribes in EMIs

Ashish.Chauhan
@timesgroup.com

Ahmedabad: Empathetically corrupt. As oxymoronic as the term may sound, it has evidently caught on as a popular practice among dishonest govt officials "with a heart". Being quite "considerate" about the financial burden their demands for prohibitive amounts of bribes may put on a vulnerable citizen, many have taken a leaf out of the bank loan system to allow the payment in easy monthly instalments instead of a lumpsum.

Consider these cases. On March this year, a Rs 21 lakh bribe was demanded from a person in an SGST bogus billing scam. The amount was equated into nine EMIs of Rs 2 lakh each and one of Rs 1 lakh.

lest a lumpsum payment becomes too burdensome.

On April 4, a deputy sarpanch and taluka panchayat member in Surat demanded Rs 85,000 bribe for getting a villager's farm levelled. Looking at the villager's tight financial condition, the accused, unwilling to let the money go, put forth the EMI option - Rs 35,000 upfront, and the balance in three equal instalments. More recently, two cops fled with Rs 4 lakh bribe they had demanded from a Sabarkantha resident. This

amount was just the first instalment of a total of Rs 10 lakh they had demanded.

In another case, a cyber-crime police official split the Rs 10 lakh he had demanded into four instalments.

Anti-Corruption Bureau (ACB) officials say such a practice is on the rise and this year alone has seen ten such cases reported. "A person unable to afford to buy a house, car or a valuable by making full payments avails a loan on EMIs. Corrupt officials are applying the same practice to bribes now," said a senior ACB officer.



With unknown candidate, Cong's Sitapur win defines BJP's fall in UP

Subodh.Ghildiyal
@timesgroup.com

New Delhi: Nearly 200km from Ayodhya lies Sitapur, considered to be the heart of UP and BJP's fort. Today, Sitapur defines BJP's debacle in Uttar Pradesh.

Having failed to find any takers for the Sitapur seat and passing around the ticket between Samajwadi Party and Congress, it was left to Rajesh Rathore, an anonymous man whom the locals say has neither a name nor a recall value, to fight the elections for Congress. Rathore not only fought the elections, but he also defeated veteran Rajesh Verma, who had been winning the seat for BJP and then for Congress, by 89,641 votes.

It was a general expectation that after Ram temple consecration in Ayodhya in January, it would be almost impossible to defeat BJP. The perception of BJP's invincibility was so strong that anyone who was offered a ticket either refused to accept it or returned it after accepting. Sitapur was first earmarked for SP and it wanted to field six-term former MLA Narendra Verma. But despite repeated attempts by Akhilesh Yadav, Verma did not relent and cited health reasons for refusing the ticket.

Having failed to find a candidate, SP passed on the seat to Congress and it immediately nominated former BSP minister Nakul Dubey. But



Rathore, whom the locals say has neither a name nor a recall value, beat Rajesh Verma by 89,641 votes

within four days, Dubey returned the ticket and Congress was left with a seat but no candidate to field.

Observers said it was the fear of losing that made both Verma and Dubey refuse the ticket.

Left with no choice, Congress finally approached Rathore, who immediately accepted the offer. Congress' desperation was visible in their fielding of Rathore, as he comes from the lower OBC Telu community that hardly has any presence in Sitapur.

To Rathore's fortune, within days of his nomination there was a clear shift, with OBCs and dalits joining hands against BJP and moving towards INDIA bloc.

friends that he had "made the biggest blunder" of his life by refusing Akhilesh's offer.

Sitapur is just one of the many seats that went the INDIA bloc way as OBCs and dalits consolidated against BJP.

In adjoining Daurahara, an SP candidate Anand Bhardwaj won, while nearby Barabanki saw former Congress MP and dalit leader P L Punia's son Tanuj winning with ease. In Faizabad, which includes Ayodhya and is a general seat, SP's dalit candidate won comfortably.

The 'gatbandhan' not only swept the Kaushambhi-Pratapgarh-Allahabad belt, but also eastern and central UP.

"Earlier, kamandalwadi politics was being done with mandalwadis, like Kalyan Singh and then Modi who projected himself as OBC. But this election saw the unification of OBCs for two reasons—BJP's opposition to caste census and denial of quotas in the appointment of 68,000 teachers, which led to protests.

On the other hand, SP-Congress spoke of PDA-caste census and gave tickets to OBCs in large numbers, while restricting Yadavs to the minimum," said OP Singh, former MLA and minister in Mayawati govt. Despite PM Narendra Modi throwing the Muslim-mangalsutra-mujra gauntlet at INDIA bloc, the OBC-dalit combine delivered an unprecedented victory to the opposition.

My caste voted mostly for BSP but Muslims didn't: Mayawati

Neha.Shukla | TNN



Lucknow: Jatavs, the core of BSP's vote base, stood by it in the Lok Sabha elections but Muslims voters didn't despite being given a choice of candidates representing the community, party chief Mayawati said Wednesday in her first response to drawing a blank in UP.

"People from my caste voted mostly for BSP and I am grateful to them for this," she said. "But from now on, BSP will field Muslim candidates only after thorough deliberations to avoid the massive damage that the party suffered this time."

The former UP CM said she was surprised at Muslims not identifying with what BSP stood for "even after they were given appropriate representation". "Our party has taken the result seriously. We will assess our performance and take strict action in favour of the party and the movement." BSP contested 79 seats and gave tickets to Muslim candidates for 20 of these.